

TELECOM REGULATORY AUTHORITY OF INDIA

NOTIFICATION

New Delhi the 31st December 2004

File No 11-11/2004- B&CS -In exercise of the powers conferred upon it under section 36 read with sub-section 1(b) of section 11 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India hereby makes the following regulation.

1. SHORT TITLE, EXTENT AND COMMENCEMENT

- i) This regulation shall be called "The Register of Interconnect Agreements(Second Amendment) Regulation 2004" (14 of 2004) (hereinafter called the regulation).
- ii) This regulation shall come into force from the date of its notification in the official Gazette.

2. The following clauses and entries relating thereto of the Register of Interconnect Agreement Regulation, 1999 (Principal Regulation) shall stand deleted:-

- (i) Clause ix, x, xi, xii, xiii, xiv under regulation 2.
- (ii) Proviso to regulation 5(b).

3. The entry under clause(iv) of regulation 2 of the Principal Regulation shall be substituted to read as under:-

"Interconnection means the commercial and technical arrangements under which service providers connect their equipment, networks and services to enable their customers to have access to the customers, services and networks of other service providers."

4. Clause (xv) under regulation 2 of the Principal Regulation shall be re-numbered as clause(ix).

5. Anything done or any action taken under the Principal Regulation before this amendment shall be valid and deemed to have been done or taken under the Principal Regulation.

(Rakesh Kacker)
Advisor(B&CS)